## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## **Petition No. 133/MP/2021** along with IA No. 52/2021

Subject

: Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia, seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 240 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligation under the Power Purchase Agreement dated 2.1.2018 (PPA) declaration that the Petitioner's Termination Notice dated 20.06.2021 claiming discharge by way of termination of the PPA with respect to limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with

Article 13.5 of the PPA

Date of Hearing : 5.5.2022

Coram : Shri P. K. Pujari, Chairperson

> Shri I. S. Jha, Member Shri Arun Goval, Member Shri P. K. Singh, Member

Petitioner : ReNew Power Private Limited (RPPL)

: Solar Energy Corporation of India Limited (SECI) and 3 Ors. Respondents

Parties Present : Shri Sajan Poovayya, Sr. Advocate, RPPL

Shri Aniket Prasoon, Advocate, RPPL Ms. Raksha Agarwal, Advocate, RPPL Ms. Shweta Vashist, Advocate, RPPL Ms. Priya Dhankhar, Advocate, RPPL

Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI Ms. Srishti Khindaria, Advocate, SECI

Shri Ishan Nagpal, RPPL

Shri Vasav, RPPL Ms. Neha Singh, SECI Shri Shubham Mishra, SECI

## Record of Proceedings

Case was called out for virtual hearing.

Learned senior counsel for the Petitioner and the learned senior counsel for the Respondent No.1, SECI referred to their note of arguments and made detailed submissions in the matter.

- 3. Considering the request of the learned counsel for the Petitioner and the learned senior counsel for the Respondent, SECI, the Commission permitted the Respondent, SECI to file its note of arguments within two days with a copy to the Petitioner, who may file its written submissions within 15 days thereafter.
- 4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)